

State Vs Sameer  
FIR No: 224/2019  
under Section 341/366/376(3) 506 IPC  
PS: Kamla Market

26.05.2020

Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant

**(through video conferencing).**

Ld. Counsel for complainant/victim **(physically present)**

alongwith complainant/victim.

Proxy Counsel for accused/applicant is also physically present and has filed photocopy of medical documents pertaining to complainant/victim prepared by Lok Nayak Hospital. The same be taken on record.

Heard. Record perused.

Application in hand has been filed on behalf of accused/applicant named above for grant of regular bail.

Ld. Counsel submits that accused/applicant is in JC since 19.11.2019. Investigation of the case is already complete. Charge sheet has been filed. Charge has been framed and even statement of complainant/victim has been recorded in Court. The statement of complainant/victim is full of contradictions and no reliance can be placed upon the same. There are no chances of conclusion of trial in near future and till then accused/applicant be admitted to bail.

Perusal of record shows that complainant/victim has

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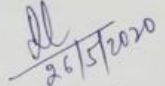
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26/5/2020

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State Vs Sameer  
FIR No: 224/2019  
under Section 341/366/376(3) 506 IPC  
PS: Kamla Market

levelled clear and specific allegations against accused/applicant. Even at the time of her MLC, complainant/victim stated the name of accused/applicant and also the act committed by him. During her testimony recorded in Court, complainant/victim reiterated her version. Mere minor contradictions here and there are not sufficient to disbelieve the entire prosecution version. Even the said contradictions are not on material aspects of this case.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly. However, nothing stated hereinabove shall tantamount to expression of final opinion on the merits of the present case.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.05.2020

State Vs Sunil @ Maya  
FIR No: 303/2014  
under Section 302/307/34/120-B IPC  
PS: Subzi Mandi

26.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant  
**(through video conferencing).**

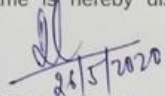
Heard. Perused.

Application in hand has been filed on behalf of accused/applicant named above for grant of interim bail (no period for such interim bail has been specified).

Ld. Counsel submits that co-accused namely Karan @ Raj Karan has been granted interim bail by Ld. ASJ, Tis Hazari Courts, in the present case.

Perusal of application in hand shows that no ground on which interim bail has been sought for accused/applicant has been mentioned in the application in hand. The present case is pertaining to offence punishable under Section 302/307/34 IPC. Allegations against accused/applicant are of very serious nature.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.



(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.05.2020

State Vs Raghubir Singh  
FIR No: 59/2020  
under Section 307 IPC  
PS: Lahori Gate

26.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant  
**(through video conferencing).**

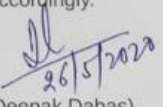
Heard. Perused.

Application in hand has been filed on behalf of accused/applicant named above for grant of regular bail.

As per reply/report filed by IO accused/applicant was arrested on 07.03.2020 and he is in custody since then. Complainant/victim has been discharged from the hospital and the nature of injuries sustained by complainant/victim is simple. The weapon allegedly used in commission of offence has already been recovered.

Keeping in view the aforesaid facts and circumstances, ***accused/applicant is admitted to Court bail on his furnishing personal bond in the sum of Rs.25,000/- with one surety in the like amount to the satisfaction of Ld. Duty MM.***

Application stands disposed of accordingly.

  
26/5/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.05.2020

CC No. 6185/18 & CC No. 11393/19  
Ruchi Aggarwal Vs. Sampatti Developer (Shanti Swaroop)

26.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant  
(through video conferencing).

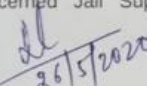
Heard. Perused.

Ld. Counsel for accused/applicant submits that application in hand has been filed for modification of order dated 21.05.2020 passed by Ld. Duty MM vide which accused/applicant was ordered to be released on bail on his furnishing bail bond/surety bond in the sum of Rs.10,000/- to the satisfaction of jail superintendent. Ld. Counsel further submits that accused/applicant has been ordered to be released on interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.50,000/- to the satisfaction of concerned jail superintendent in a case vide FIR No. 151/2017 under section 420/409 IPC PS Cannught Place by Ld. ASJ-03/PHC/New Delhi vide order dated 02.05.2020.

Keeping in view the aforesaid facts and circumstances, **it is hereby ordered that accused/applicant namely Shanti Swaroop Satija is ordered to be released on bail on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned. Order dated 21.05.2020 passed by Ld. MM stands modified accordingly.**

Application stands disposed of accordingly.

Copy of order be sent to concerned Jail Superintendent for necessary action/compliance.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.05.2020

State Vs Vijay Singh Verma  
FIR No: 117/2016  
under Section 302/34 IPC  
PS: Sarai Rohilla

26.05.2020

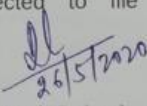
Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant (through video conferencing).

Heard. Perused.

Inspite of repeated calls/passovers, neither IO has appeared nor report has been received from him.

IO/SHO concerned are directed to file report on 28.05.2020.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.05.2020

State Vs Narender @ Sunny  
FIR No: 209/2017  
under Section 380/392/395/397/482/452/419/120-B/34 IPC  
PS: Karol Bagh

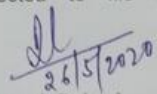
26.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Inspite of repeated calls/passovers, neither IO has  
appeared nor report has been received from him.

IO/SHO concerned are directed to file report on  
28.05.2020.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.05.2020

State Vs Shankar Dass  
FIR No: 772/2015  
under Section 354/354-B/376-D IPC & 6/10 POCSO Act  
PS: Timar Pur

26.05.2020

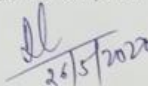
Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant i.e. Sunil S/o Nepal  
Mehto (through video conferencing).

Heard. Perused.

Ld. Counsel for accused/applicant submits that one more  
application filed on behalf of present accused/applicant is fixed for  
28.05.2020 and the present application be also adjourned for said  
date.

Request is allowed.

Now to come up on **28.05.2020** for disposal of present  
application.

  
26/5/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.05.2020



State Vs Hitender @ Deepak  
FIR No: 356/2007  
under Section 302 IPC  
PS: Hauz Qazi

26.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant  
(through video conferencing).

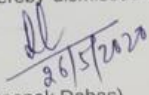
Heard. Perused.

Application in hand has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 45 days on the ground that medical condition of accused/applicant is not good and he is to be operated upon.

Perusal of record shows that a report regarding medical condition of accused/applicant is available on record. As per said report dated 19.05.2020 signed by Medical Officer-in-charge, Central Jail No.03, Tihar, accused/applicant is suffering from various ailments and he has been advised surgery but the same could not be done due to prevailing COVID-19 pandemic and restrictions on movement of inmates outside the jail. As per report, accused/applicant is getting all prescribed medicines from Jail Dispensary.

Allegations against accused/applicant are of very serious nature and the case in hand is of contract killing. Accused/applicant is a habitual offender and apart from present case, he is allegedly involved in six other cases details whereof have been mentioned in the report dated 25.05.2020 signed by Deputy Superintendent, Central Jail No.03, Tihar, New Delhi.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

  
26/5/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.05.2020

State Vs Amit @ Akash  
FIR No: 193/2019  
under Section 302/323/34 IPC r/w Section 25/27 Arms Act  
PS: Prasad Nagar

26.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

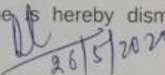
Application in hand has been filed on behalf of accused/applicant named above for grant of interim bail on the ground that wife of accused/applicant has to undergo knee replacement surgery.

IO in his report has stated that the documents pertaining to treatment of wife of accused/applicant were verified by the concerned hospital and the same are found to be genuine. IO in his report has further mentioned that other family members of accused/applicant are available at home for medical treatment of wife of accused/applicant.

Perusal of record shows that wife of accused/applicant is aged about 32 years and she has to undergo knee replacement surgery. Knee replacement surgery is not very urgent one and even otherwise other family members of accused/applicant are very much there to look after her.

The present case is pertaining to Section 302 IPC. The minimum punishment for that offence is life imprisonment.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

  
26/5/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.05.2020

State Vs Altaf  
FIR No: 359/2018  
under Section 302/324/325 IPC  
PS: Sarai Rohilla

26.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Inspite of repeated calls/passovers, neither IO has appeared nor report has been received from him.

Ld. Counsel submits that trial of this case is pending in this court and TCR be looked into for disposal of present application.

Accordingly, TCR of case has been summoned and arguments on the application have been heard.

Application in hand has been filed on behalf of accused/applicant for grant of interim bail on the ground that mother of accused/applicant is suffering from Diabetes and Asthma and there is no one in the family to look after in the present scenario.

Perusal of record shows that no document has been filed alongwith present application regarding condition of mother of accused/applicant. Father of accused/applicant as well as his brother namely Adil (aged about 32 years, present in the Court) are very much there to look after the mother of accused/applicant.

Keeping in view the aforesaid facts and circumstances, no ground for interim bail is made out. The same is hereby dismissed and disposed of accordingly.

*DL 26/5/2020*  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.05.2020

mob- 9811281838

Note: Case is pending in the court  
of Sh. Deepak Dabas ASJ (Central)  
Tis Hazari Courts Delhi

State Vs Chhatar Pal @ Sanju  
FIR No: 367/2018  
under Section 307/324/34 IPC  
PS: Subzi Mandi

26.05.2020

Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant

**(through video conferencing).**

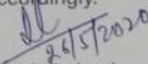
Heard. Perused.

Reply/report has been received from IO.

Perusal of record shows that accused/applicant was arrested on 14.01.2019 and he is in custody since then. Co-accused namely Sajan @ Nanhe has been granted regular bail by Ld. Trial Court vide order dated 08.05.2019. No previous conviction/involvement has been alleged against accused/applicant. Injured/victim has already been discharged from hospital.

Keeping in view the aforesaid facts and circumstances, *accused/applicant i.e. Chhatar Pal @ Sanju is admitted to court bail on his furnishing personal bond in the sum of Rs.25,000/- with one surety in the like amount to the satisfaction of Ld. Duty MM.*

Application stands disposed of accordingly.

  
26/5/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.05.2020

State Vs Kamal Chauhan  
FIR No: 116/2019  
under Section 302 IPC & 25/27/54/59 Arms Act  
PS: Prashad Nagar

26.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant  
**(through video conferencing).**  
Sh. Sahil Malik, Ld. Counsel for complainant.

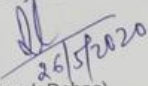
Heard. Report/reply filed by IO perused.

Application in hand has been filed on behalf of accused/applicant named above for grant of regular bail on the ground that COVID-19 is spreading at a very fast pace in Rohini Jail.

Perusal of record shows that accused/applicant was arrested on 09.06.2019 and one loaded pistol was recovered from his possession. Accused/applicant had allegedly committed murder of one Mohit @ Mithun. Accused/applicant was previously also involved in a case vide FIR No.138/10 under Section 307/506/34 IPC PS Prashad Nagar. In case vide FIR No. 138/10 also accused/applicant had allegedly used firearm. Previous interim bail application filed on behalf of accused/applicant was dismissed by this Court vide order dated 13.05.2020.

Allegations against accused/applicant are of very serious nature.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.05.2020

State Vs Pushpender Singh @ Pusi  
FIR No: 133/2017  
under Section 302 IPC  
PS: ODRS

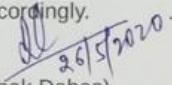
26.05.2020

Present: Ld. Addl. PP for State.  
Sh. Prashant Chakarborty, proxy Counsel for accused/  
applicant.

Heard. Perused.

Application in hand is hereby dismissed as withdrawn as  
requested by proxy Counsel for accused/applicant (on instructions  
from main Counsel).

Application stands disposed of accordingly.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.05.2020

State Vs Krishan  
FIR No: Not mentioned  
under Section:- Not mentioned  
PS: Civil Lines


26.05.2020

Present: Ld. Addl. PP for State.  
None for accused/applicant.

Heard. Perused.

Inspite of repeated calls/passovers, none has appeared for  
accused/applicant.

In view of aforesaid facts and circumstances, the  
application in hand is hereby dismissed for non-appearance as well as  
non-prosecution.

  
26/5/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.05.2020

State Vs Shahnawaj (Abdul Qayyum)  
FIR No: 35/2016  
under Section 302/120-B IPC  
PS: Civil Lines

26.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Inspite of repeated calls/passovers, neither IO has  
appeared nor report has been received from him.

IO/SHO concerned are directed to file report on  
02.06.2020.

*dl*  
*26/5/2020*  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.05.2020



State Vs Rahul & Ors.  
FIR No: 58/2016  
under Section 302/34 IPC  
PS: Burari


26.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Inspite of repeated calls/passovers, neither IO has  
appeared nor report has been received from him.

IO/SHO concerned are directed to file report on  
03.06.2020.

  
26/5/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.05.2020

State Vs Rohit & Ors.  
FIR No: 58/2016  
under Section 302/34 IPC  
PS: Burari

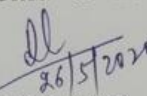
26.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Inspite of repeated calls/passovers, neither IO has  
appeared nor report has been received from him.

IO/SHO concerned are directed to file report on  
03.06.2020.

  
26/5/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.05.2020

State Vs Satyavir Pandey  
FIR No: 88/2019  
under Section 323/342/363/365/384/34 IPC  
PS: NDRS

26.05.2020

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.  
ASI Satya Kumar i.e. IO is also present.

Heard. Perused.

IO has filed report. The same be taken on record.

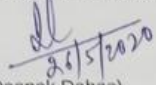
Perusal of record shows that accused/applicant has been granted interim bail for a period of 30 days vide order dated 21.05.2020 passed by Ld. ASJ, East, KKD, Delhi in a case vide FIR no.333/19 and also 1277/19. Copy of orders dated 21.05.2020 has been annexed with application in hand.

IO in his report has stated that wife of accused/applicant is living with her two children aged about 05 years and 01 year. It is further mentioned that wife of accused/applicant has not paid rent since the last six months and she is living in a poor condition.

Keeping in view the aforesaid facts and circumstances, *accused/applicant is granted interim bail for a period of 30 days from the date of his release on his furnishing personal bond in the sum of Rs.25,000/- with one surety in the like amount to the satisfaction of Ld. Duty MM. Accused/applicant shall surrender before concerned jail superintendent on expiry of period of interim bail.*

Application stands disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant as requested.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.05.2020

State Vs Devender Kumar @ Sanjay & Anr.  
FIR No: 799/2014  
under Section 302/404/201/34 IPC  
PS: Darya Ganj

26.05.2020

Present: Ld. Addl. PP for State.  
Sh. Anurag Jain, Ld. Counsel for accused/applicant.

Heard. Perused.

Ld. Counsel for accused/applicant seeks some time to file medical documents pertaining to illness of parents of accused/applicant.

Time is granted.

Now to come up on **28.05.2020** for further proceedings as per law.

Advance copy of documents be supplied to IO so that IO is able to verify the same.

**IO/concerned SHO shall file report on the NDOH positively.**

Copy of order be given dasti as requested.

*dl*  
26/5/2020

(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.05.2020

State Vs Neeraj @ Nonu  
FIR No: 297/2018  
under Section 304/34 IPC  
PS: Prasad Nagar

26.05.2020

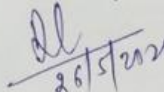
Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Heard. Perused.

Ld. Counsel for accused/applicant submits that interim bail was granted to accused/applicant by Ms Charu Aggarwal, Ld. ASJ, vide order dated 28.04.2020 and the present application has been filed for extension of said interim bail and therefore, the application in hand be listed before the same bench.

Request is allowed.

Now to come up on **27.05.2020** for disposal of present application as requested.

  
26/5/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.05.2020

State Vs Harpreet Singh & Ors.  
FIR No: 143/2018  
under Section 364-A/342/323/120-B/34 IPC  
PS: Rajinder Nagar

26.05.2020

Present: Ld. Addl. PP for State.

Sh. Diwakar Chaudhary, Ld. LAC for accused/applicant.

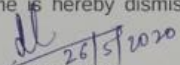
Heard. Perused.

Inspite of repeated calls, IO has not appeared and even no report has been received from him.

Ld. Counsel submits that the present application has been filed on behalf of accused/applicant namely Sarpal Singh Sodhi for grant of interim bail for a period of 30 days on the ground that he is not keeping good health.

Perusal of record shows that previous interim bail application filed on behalf of accused/applicant was dismissed by this Court on 13.05.2020. The case is fixed for judgment on 30.05.2020 in the concerned court as mentioned in para 1 of the application in hand. The documents filed alongwith application in hand nowhere shows that accused/applicant is suffering from such ailment whose treatment cannot be provided in jail/arranged by Jail Authorities. Allegations against accused/applicant are of very serious nature.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

  
(Deepak Dabas)

ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.05.2020

State Vs Ashish  
FIR No: 106/2012  
under Section 186/302/353/307/333/109/34 IPC  
PS: Kamla Market

26.05.2020

Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant.

Heard. Record perused.


Application in hand has been filed on behalf of accused/applicant for grant of interim bail for a period of 20 days on the ground that father of accused/applicant is not well. Ld. Counsel submits that father of accused/applicant is having pain in his leg and he is to be operated upon.

Perusal of record shows that only one document dated 07.05.2020 has been filed on record alongwith application in hand. In the said document, it is nowhere mentioned that father of accused/applicant is to be operated upon.

Allegations against accused/applicant are of very serious nature.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant as requested.

  
26/5/2020  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/26.05.2020

ACCUSED / OTHER / ADVOCATE